

DIVISION BENCH

ITEM NO.122

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.56/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MANOHAR LEATHERATA PVT. LTD. & ANR. V/S ROC, KANPUR.
UNDER SECTION	252(3) R/W 248 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shahid Kazmi, Adv. : *For the Petitioner*
Sh. Pradeep Singh Sisodia, CGSC : *For the RoC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** It is an admitted case of the respective parties that the company was incorporated in the year 1988, and the name of the company was struck off in year 2008, in view of the reason that since inception the returns have not been filed by the Company.
- 2.** The Ld. Counsel representing the Income Tax Department refers to page no.18 of its report filed *vide* diary no.2891 dated 06.11.2023 to the effect that one of the Directors has stated that, 'no PAN card of the Company has been prepared because the company was never started'.
- 3.** Be that as it may, the Ld. Counsel representing the Petitioner seeks and is granted three weeks time to address further arguments in the matter.
- 4.** Let the matter be adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**